

ing motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987 :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987, be further extended upto the last day of the Hundred and fiftieth session of the Rajya Sabha."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1988, agreed without any amendment to the Religious Institutions (Prevention) of Misuse Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 11th August, 1988."

12.09 hrs.

STATEMENT CORRECTING ANSWER TO S Q NO. 1062 DATED 12.5.1988 RE : REORIENTATION OF MEDICAL EDUCATION (ROME) SCHEME

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : On behalf of my colleague, Shri Moti Lal Vora, I beg to state that, while answering a Supplementary Question as to 'what' was the amount of grant released during 1985-86 with reference to Starred Question No. 1062 on 12th May 1988, my colleague, Shri Moti Lal Vora had

started that "in 1985-86 Rs. 38.90 lakhs was given and Rs. 20.00 lakhs was given to Gujarat while we have also given funds to several States and our efforts will be to continue the similar trend in future also."

However, the correct position is that during 1985-86, no amount was released to any State under the ROME Scheme. During the years 1986-87 and 1987-88, a total of Rs. 38.90 lakhs was released, viz. Rs. 20.00 lakhs was released to Gujarat during 1986-87 while during 1987-88, a sum of Rs. 4.95 lakhs was released to Gujarat and a sum of Rs. 13.95 lakhs was released to Rajasthan. Error is regretted.

Since the session of Lok Sabha came to close on the 13th May, the correction is being made in the current session. Delay is regretted.

12.10 hrs.

CONSTITUTION (SIXTIETH AMENDMENT) BILL\*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : On behalf of Shri B.K. Gadhvi, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI A.K. PANJA : I introduce\*\* the Bill.

\*Published in Gazette of India Extra ordinary, Part II, Section 2, dated 22.8.1988.

\*\*Introduced with the recommendations of the President.